strengthening, what is called, our publicity machinery. That is what is being done.

[['GEET GAYA PATHRON NE'

"गीत गावा पत्थरों ने"

*215. श्री ए० बी० वाजपेयी: क्या सचना तथा प्रसारण मंत्री यह बताने की क्रपा करेंगी कि:

- (क) क्या यह सच है कि व्ही शांताराम कृत "गीत गाया पत्थरों ने" नामक फिल्म में श्री लंका के नागरिकों तथा उनकी भाषा का मजाक उडाया गया है; ग्रीर
- (ख) यदि ऐसा है, तो उस फिल्म के सम्बन्धित ग्रंश पर सेंसर बोर्ड ने ग्रापित क्यों नहीं की ;
- •215. SHRI A. B. VAJPAYEE: Will the Minister of INFORMATION BROADCASTING be pleased to state:
- (a) whether it is a fact that the citizens of Ceylon and their language have been ridiculed in the film entitled "Geet Gaya Pathron Ne" produced by Shri V. Shantaramj and
- (b) if so, what are the reasons for which the Censor Board did not object to the portion concerned in the film?]

सूचना तथा प्रसारण मंत्री (श्रीमती इन्दिरा गांधी): (क) जी नहीं।

(ख) सवाल नहीं उठता ।

ttTHE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI): (a) No, Sir.

(b) Does not arise.]

श्री ए० बी० वाजपेगी: क्या यह सच है कि फिल्म की नायिका एक ऐसी बे सिर-पैर

† [] English translation.

की ऊटपटांग ग्रर्थहीन भाषा बोलती है जिसको लंका की भाषा कह कर बताया गया है, क्या सैंसर बोर्ड के ध्यान में यह बात आई है ?

श्रीमती इन्दिरा गांधी: श्रव, सेंसर वोर्ड ने इसको देख कर पास तो किया है और जरूर भाषा पर भी ध्यान दिया होगा, दुर्भाग्य से मैंने इस फिल्म को नहीं देखा है।

श्री ए० बी० वाजपेयी: श्रीमन्, यह ग्रारोप है कि सेंसर बोर्ड ने कोई ध्यान नहीं दिया। केवल नायिका ही लंका की भाषा का मजाक नहीं करती बल्कि उस तथाकथित लंका की भाषा को समझाने को एक लंका-वासी को फिल्म में लाया जाता है और उसका मजाक उडाया जाता है। क्या माननीय मंत्री महोदया ने स्वयं यह फिल्म देखी है या देख कर निर्णय करेंगी कि इस फिल्म में लंका का अपमान हुआ या नहीं ?

श्रीमती इन्दिरा गांधी: मैंने तो पहले ही कहा कि मैंने इसको नहीं देखा है लेकिन हम फिर उसे दिख्यवा कर पता कर सकते हैं।

श्री ए० बी० वाजपेयी: श्रीमन, यह पहला ही मौका नहीं है जब हमारे फिल्म निर्माता ने पडौसी देश का और विशेषकर ग्रफीकी देशों का ग्रपने चित्रों में मजाक वनाया है। क्या इस सम्बन्ध में सेंसर बोर्ड को कोई निश्चित आदेश दिए गए हैं कि वह किसी ऐसे दृश्य का ग्रंकन न होने दें जिससे किसी पड़ौसी और मिला देशों की भावनाम्रों को ग्राघात लगने आशंका हो?

श्रीमती इन्दिरा गांघी: जी हां, ऐसा नियम है।

SHRI A. D. MANI: May I ask the hon. Minister whether harmless jokes have been often made in the past and no objection is being raised? For example a medley of sounds has often been described as the Madras! language.

SHRI ARJUN ARORA: Sir, in view of the fact that the attention of the Government of India has now been drawn by an hon. Member of this House to an objectionable-feature of this film which may injure our relations with a very friendly neighbour, will the Government consider the advisability of withdrawing its certificate of exhibition from this film till the hon. Minister is herself satisfied about the offensive nature of the film?

MR CHAIRMAN: I think the hon. Minister has already said that she would look into it.

Miss MARY NAIDU: I have seer the picture. May I bring to the notice of the hon. Member that it was only an imitation of that language as the children imitate many other languages? It was not an insult to any language. It is a very good picture.

MR. CHAIRMAN: I will not allow the picture to be described here.

•216. [Transferred to the Uth May, 1965.]

BONUS COMMISSION

- •217. SHRI ABID ALI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the date on which the Prime Minister received a deputation on be half of Indian National Trade Union Congress in connection with the Bonus Commission Report;
- (b) whether anyi modifications in the Award were announced by Government in the light of the dis cussions held with "the said deputation; if so, when; and
- (c) when Government propose introduce legislation on the basis the Report of the Bonus Commission?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI D. SANJIVAY-YA): (a) 14th September 1964.

- (b) A statement, was made by me in the Rajya Sabha on the 18th September, 1964, saying that in the legislation to be promoted to give effect to the recommendations of the Bonus Commission as accepted by Government suitable provisions would be included so as to safeguard that laboui would get in respect of bonus the benefits on the existing basis or on the basis of the new formula whichever be higher:
- (c) The Bill is proposed to be Introduced as soon as possible.

SHRI ABID ALI: Sir, the Bonus. Commission' was appointed at the end of 1961. May I know, Sir, if it is not a fact that there is considerable discontent amongst the workers because of employers not paying them due bonus? They first wanted to wait for the receipt of the Bonus Commission report. And is it not a fact that, after the receipt of the Bonus Commission report, the employers have been refusing payment of bonus? May I know, Sir, what does the Government propose to do to accelerate this matter because there is considerable discontentment among the workers?

SHRI D. SLOTUTVAYYA: I agree with the hon. Member, Sir, that there is a certain amount of dissatisfaction in the minds of the workers. We have been trying our best to put this legislation oh the Statute Book.

SHRI ABID ALI: Is it not a fact that in September, 1964 the Government formulated its policy? May I know, Sir, as to what has been done during these eight months? Further, my question was what the Government proposed to do to give relief Jo< this matter so that industrial peace is maintained. And are the Government aware that particularly in Bombay 3| million workers of textile mills have been refused payment of "bonus due for 1963 about which there i* precedent—it used to be paid within four months of the close of the year's.